

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**Civil Secretariat**  
**Srinagar Jammu**  
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**Subject:-** Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 1303-JK (LD ) of 2022**

**DATED:- 15 - 03 - 2022**

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 15 - 03 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Khurshid Ahmad Bhat)**  
Additional Secretary to Government

**Annexure to the Government Order No.1303-JK(LD) of 2022 dated 15.03.2022**

<b>S.No</b>	<b>Title of the case</b>	<b>OIC</b>
<b>1</b>	O.A No. /2022-titled Ayesha Mehmood Vs Union Territory of J&K and Anr.	<b>Mr. Malik Suhail, Deputy Secretary to Government,</b>
<b>2</b>	O.A No. /2022-titled Shyam Bijyal Vs Union Territory of J&K and Ors	<b>Mr. Shuaib Mohammad Naikoo, JKAS, Deputy Secretary to the Government,</b>

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